

S.L. No. 13



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**EASTERN ZONE BENCH, KOLKATA**  
**ORIGINAL APPLICATION NO.19/2026/EZ**

In The Matter of:-

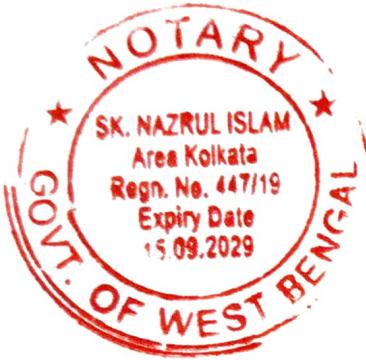
Ankur Sharma

..... Applicant

- Versus-

The State of West Bengal & Ors.

...Respondent(s)



**REPORT OF THE JOINT COMMITTEE IN THE FORM OF AFFIDAVIT ON  
 BEHALF OF RESPONDENT NUMBER 12, THE DISTRICT MAGISTRATE &  
 COLLECTOR BANKURA DISTRICT.**

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	Impact Assessment Authority, West Bengal is annexed herewith		
4.	Photocopy of the letter written by the Additional Superintendent of Police (HQ) Bankura has informed the District Land & Land Reforms Officer Bankura dated 07.11.2025 along with report of the Officer-in-Charge, Saltora Police Station are collectively annexed herewith	'C'	17-19
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Filed by:

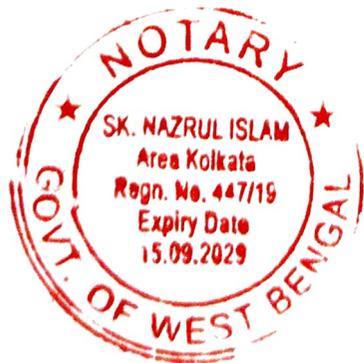
*Sibojyoti Chakrabarti*

Mr. SIBOJYOTI CHAKRABARTI,  
Advocate,

State of West Bengal

(M): 9007035534

Email: subho.advocate@gmail.com





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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.19/2026/EZ**

In The Matter of:-

Ankur Sharma

..... Applicant

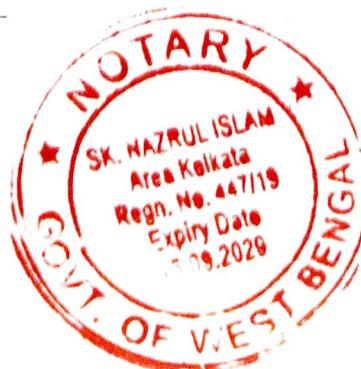
- Versus-

The State of West Bengal & Ors.

...Respondent(s)

**REPORT OF THE JOINT COMMITTEE IN THE FORM OF AFFIDAVIT ON  
BEHALF OF RESPONDENT NUMBER 12, THE DISTRICT MAGISTRATE &  
COLLECTOR, BANKURA DISTRICT.**

I, Siyad N., S/o Nazimudeen S. aged about 35 years, by faith-Muslim, by occupation- Government Service and presently posted as District Magistrate & Collector, Bankura having office at New Administrative Building, District Court Compound, Bankura, Pin: 722101, West Bengal, do hereby solemnly affirm and declare as follows: -



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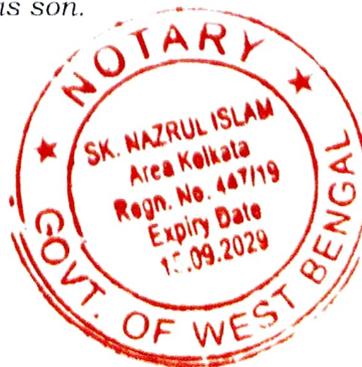
1. That I am presently posted as District Magistrate & Collector, Bankura having office at New Administrative Building, District Court Compound, Bankura, Pin: 722101, West Bengal and I have made myself acquainted with the facts and circumstances of this case and competent to affirm the Report of the Joint Committee in the form of Affidavit, in the instant original application.

2. That this Joint Committee Report in the form of Affidavit is filed in compliance and obedience to the Solemn Order dated 06.02.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

3. That it has been observed in paragraph 8 of the said Solemn Order dated 06.02.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata wherein the Hon'ble Tribunal had interalia directed the Joint Committee to visit the site in question and verify the factual aspects and averments made in the original application and suggest remedial and appropriate action and the District Magistrate Bankura has been designated to be the nodal agency for coordination and compliance.

4. That in compliance and obedience to the said Solemn Order the Joint Committee had visited the site in question on 18.02.2026 and had made the following observations:

*“ As ordered by Hon'ble National Green Tribunal, Eastern Zone, Kolkata in Original Application No. 19/2026/EZ [Ankur Sharma – vs – State of West Bengal & Ors.] the Joint Committee comprising of 1) The District Magistrate, Bankura being represented by The Additional District Magistrate and District Land & Land Reforms Officer, Bankura, and 2) The Regional Officer, West Bengal Pollution Control Board, Durgapur Regional Office conducted a joint site visit of Plot No. 807, Mouza- Shyampur, P.S. Saltora on 18.02.2026 in presence of Ankur Sharma, the Applicant of the said O.A. and Dhiren Ghosh, the project proponent represented physically by his son.*



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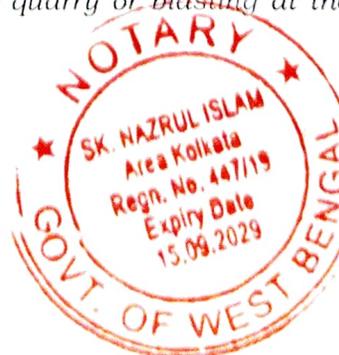
The Sub-Divisional Land & Land Reforms Officer, Bankura (Sadar) and the Block Land & Land Reforms Officer, Saltora and his staff were also present on spot.

During inspection of the plot, no sign of any mining activity going on in current times was evident from the spot. The entire place appeared abandoned. A big crater filled with water is already there at the plot surrounded by several others similarly filled with water. These craters appear to be created long ago. However, there was no indication or evidence of any blasting going on.

The applicant of the O.A. pointed out to the presence of hume pipes in the site, suggesting that mining activity was going on presently over the suit plot. The project proponent was questioned on the same. He declared that the hume pipes were brought in to drain out the pooled water so that the agency entrusted to prepare the mining plan against the Rayati Mining Application could have a good understanding of the plot as the agency had asked to clear the logged water.

The project proponent denied having done any mining in the subject plot of the land ever since purchase of the land.

This is to mention here that the officer of District Magistrate, Bankura had received a complaint of Mr. Ankur Sharma through Member secretary, SEIAA, West Bengal vide Memo no. 1998(3)/EN/T-II-1/077/2012(pt-II) dated 25/09/2025 and Senior Scientific Officer & In-charge Public Grievance Cell, WBPCB vide Memo no. 1444 -PG/LD/03/2025 dated 03/11/2025 in this regard. An enquiry was conducted through the office of SDL&LRO, Bankura and Superintendent of Police, Bankura and report was sent to the member Secretary, SEIAA with a copy to Senior Scientific Officer & In-charge Public Grievance Cell vide Memo no. 6838/Bnk/Estt, dated 01/12/2025 where it was found that no signs of recent stone quarry or blasting at the spot was



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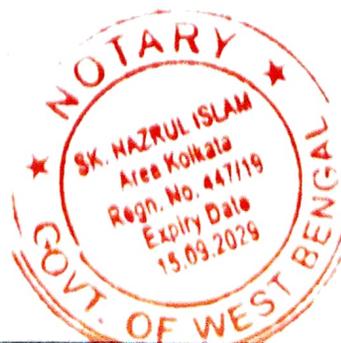
reported and the allegations of the petitioner regarding illegal stone mining at the said plot are not substantiated and appear to be unsustainable.

It is also to be mentioned here that office of the District Magistrate in compliance of the order passed by the Hon'ble National Green Tribunal, eastern Zone Bench, Kolkata dated 06/02/2026 in connection with original Application No. 19/2026/EZ (Ankur Sharma-Vs- State of West Bengal & Ors. has issued a letter to the S.D.L & L.R.O, Bankura (Sadar) to maintain strict vigil over the complaint area to ensure the no illegal mining activities should take place at the complaint area and submit report periodically.

In conclusion, the Joint Committee is of the opinion that no signs of recent stone mining or blasting at the complaint site i.e. Plot No.- 807, mouza-Shyampur, P.S. Saltora were reported."

Photocopy of the Joint Committee Report is annexed herewith and marked with the letter 'A'.

5. That apart from this, regarding the complaint of alleged illegal mining of Blackstone received previously from the petitioner, the Additional District Magistrate & District Land & land Reforms Officer, Bankura vide letter dated 01.12.2025 had interalia informed the Member Secretary, State Level Environment Impact Assessment Authority, West Bengal that as per report received from the office of the Superintendent of Police, Bankura and the Sub Divisional Land & Land Reforms Officer, Bankura (Sadar) it transpired that a big crater filled with water was already in existence at the plot surrounded by several others and these craters appear to be created long ago however no sign of recent stone quarrying or blasting has been reported. One Stone Quarry by the name Deep Black Stone Quarry project proponent Sarandip Singh Saini was operational which is about 300 -400 metres away from the site in question and the same is licensed stone quarry. The allegation of illegal mining by the petitioner appears to be unsubstantiated and unsustainable.



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Photocopy of the letter dated 01.12.2025 written by the Additional District Magistrate & District Land & Land Reforms Officer, Bankura to the Member Secretary, State Level Environment Impact Assessment Authority, West Bengal is annexed herewith and marked with the letter 'B'.

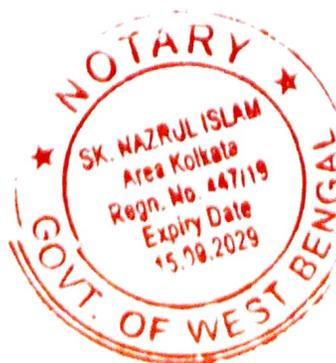
6. That it is also pertinent to state that vide letter dated 07.11.2025 the Additional Superintendent of Police (HQ) Bankura has informed the District Land & Land Reforms Officer, Bankura regarding the enquiry report of the Officer-in-Charge Saltora Police Station over the petition received from Mr Ankur Sharma (the applicant) herein.

In the report submitted by the Officer-in-Charge, Saltora Police Station to the Superintendent of Police, Bankura no illegal mining activity was observed and further more the allegations were unsubstantiated and unsustainable.

Photocopy of the letter written by the Additional Superintendent of Police (HQ) Bankura to the District Land & Land Reforms Officer, Bankura dated 07.11.2025 along with report of the Officer-in-Charge, Saltora Police Station are collectively annexed herewith and marked with the letter 'C'.

7. That vide letter dated 12.02.2025 the District Land & Land Reforms Officer Bankura has directed the Sub Divisional Land & Land Reforms Officer, Bankura (Sadar) interalia to keep strict vigil on plot number 807, Mouza- Shyampur, J. L. No. 112, P.S- Saltora, district Bankura regarding illegal mining and to submit periodical reports.

Photocopy of the letter dated 12.02.2026 written by the District Land & Land Reforms Officer Bankura to the Sub Divisional Land & Land Reforms Officer, Bankura (Sadar) is annexed herewith and marked with the letter 'D'.



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8. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

9. That the statements made in paragraph 1 are true to my knowledge and paragraphs 2 to 6, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

*Sibojyoti Chakrabarti*  
Advocate  
24.02.2026  
State of West Bengal

*[Signature]*  
Deponent  
District Magistrate  
Bankura



Solely Affirmed and  
Declared before me on the  
Identification of the Advocate

*[Signature]*  
Notary  
*SK. Nazrul Islam*  
Notary, Govt. of W.B.  
Govt. No. 447/19  
City Civil Court, Calcutta

24 FEB 2026

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**Verification**

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the *24<sup>th</sup>* day of February, 2026. *J. K. Banerjee*

Identified by me

*Sibojyoti Chakrabarti*  
Advocate  
*24.02.2026*  
State of West Bengal

*[Signature]*  
Deponent  
District Magistrate  
Bankura



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Annexure - "A"

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Report of Joint Committee in compliance of an order passed by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata on 06/02/2026 in connection with Original Application No. 19/2026/EZ (Ankur Sharma -Vs- State of West Bengal & Ors.)

As ordered by Hon'ble National Green Tribunal, Eastern Zone, Kolkata in Original Application No. 19/2026/EZ [Ankur Sharma – vs – State of West Bengal & Ors.] the Joint Committee comprising of 1) The District Magistrate, Bankura, being represented by The Additional District Magistrate and District Land & Land Reforms Officer, Bankura, and 2) The Regional Officer, West Bengal Pollution Control Board, Durgapur Regional Office conducted a joint site visit of Plot No. 807, Mouza- Shyampur, P.S.- Saltora on 18.02.2026 in presence of Ankur Sharma, the Applicant of the said O.A. and Dhiren Ghosh, the project proponent represented physically by his son.

The Sub-Divisional Land & Land Reforms Officer, Bankura (Sadar) and the Block Land & Land Reforms Officer, Saltora and his staff were also present on spot.

During inspection of the plot, no sign of any mining activity going on in current times was evident from the spot. The entire place appeared abandoned. A big crater filled with water is already there at the plot surrounded by several others similarly filled with water. These craters appear to be created long ago. However there was no indication or evidence of any blasting going on.

The applicant of the O.A. pointed out to the presence of hume pipes in the site, suggesting that mining activity was going on presently over the suit plot. The project proponent was questioned on the same. He declared that the hume pipes were brought in to drain out the pooled water so that the agency entrusted to prepare the mining plan against his Rayati Mining Application could have a good understanding of the plot as the agency had asked to clear the logged water.

The project proponent denied having done any mining in the subject plot of the land ever since purchase of the land.

This is to mention here that the office of District Magistrate, Bankura had received a complaint of Mr. Ankur Sharma through Member Secretary, SEIAA, West Bengal vide Memo no. 1998(3)/EN/T-II-1/077/2012(pt-II) dated 25/09/2025 and Senior Scientific Officer & In-charge Public Grievance Cell, WBPCB vide Memo no.1444 –PG/LD/03/2025 dated 03/11/2025 in this regard. An enquiry was conducted through the office of SDL&LRO, Bankura and Superintendent of Police, Bankura and report was sent to the Member Secretary, SEIAA with a copy to Senior Scientific Officer & In-charge Public Grievance Cell vide Memo no. 6838/Bnk/Estt, dated 01/12/2025 where it was found that no signs of recent stone quarry or blasting at the spot was reported and the allegations of the petitioner regarding illegal stone mining at the said plot are not substantiated and appear to be unsustainable.

It is also to be mentioned here that office of the District Magistrate in compliance of the order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dated 06/02/2026 in connection with Original Application No. 19/2026/EZ (Ankur Sharma -Vs- State of West Bengal & Ors. has issued a letter to the S.D.L & L.R.O, Bankura (Sadar) to maintain strict vigil over the complaint area to ensure that no illegal mining activities should take place at the complaint area and submit report periodically.

In conclusion, the Joint Committee is of the opinion that no signs of recent stone mining or blasting at the complaint site i.e Plot No.- 807, Mouza- Shyampur, P.S.- Saltora were reported.



.....  
**The Regional Officer,**  
**West Bengal Pollution Control Board,**  
**Durgapur Regional Office**



.....  
**Additional District Magistrate (LR),**  
**Bankura**

# ATTENDANCE SHEET

Annexure - 4 u

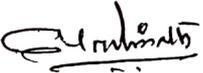
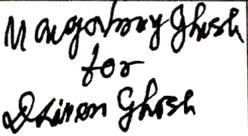
202

For site visit at Plot No. 807, Mouza - Shyampur, J.L No. - 112 under

P.S - Saltora, District - Bankura on 18/02/2026

(In compliance of order of Hon'ble NGT i.e.w OA No. 19/2026/EZ)

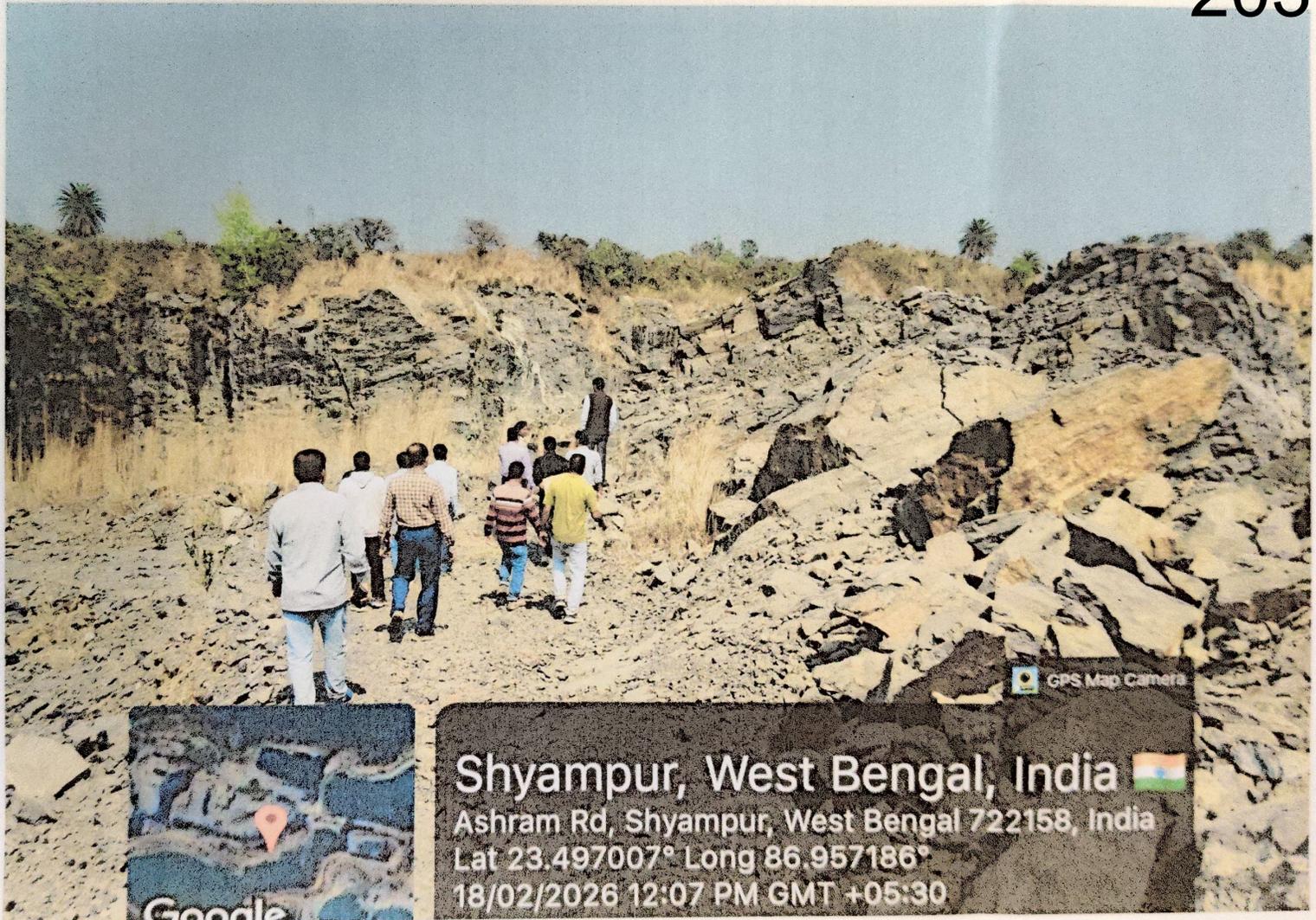
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Sl. no.	Name	Designation	Signature	Mobile no.
1	Dr Vivek Dattratraya Bhasme (I.A.S)	A.D.M & D.L & L.R.O (Bankura)		
2	Arup Kumar Dey	Regional Officer, W.B.P.C.B., Durgapur		9432491943
3	Mouli Nath Goswami	S.D.L & L.R.O, Bankura (Sadar)		9735114445
4	Tapas Nayek	B.L & L.R.O (Saltora)		9826292508
5	Nilkamal Kar	O.C (M.M), DL&LRO Office, Bankura		7429004942
6	Ankur Sharma	Applicant		9433883322
7	Dhiren Ghosh	Private Respondent No. 14	 Mangoboy Ghosh for Dhiren Ghosh	7001103491

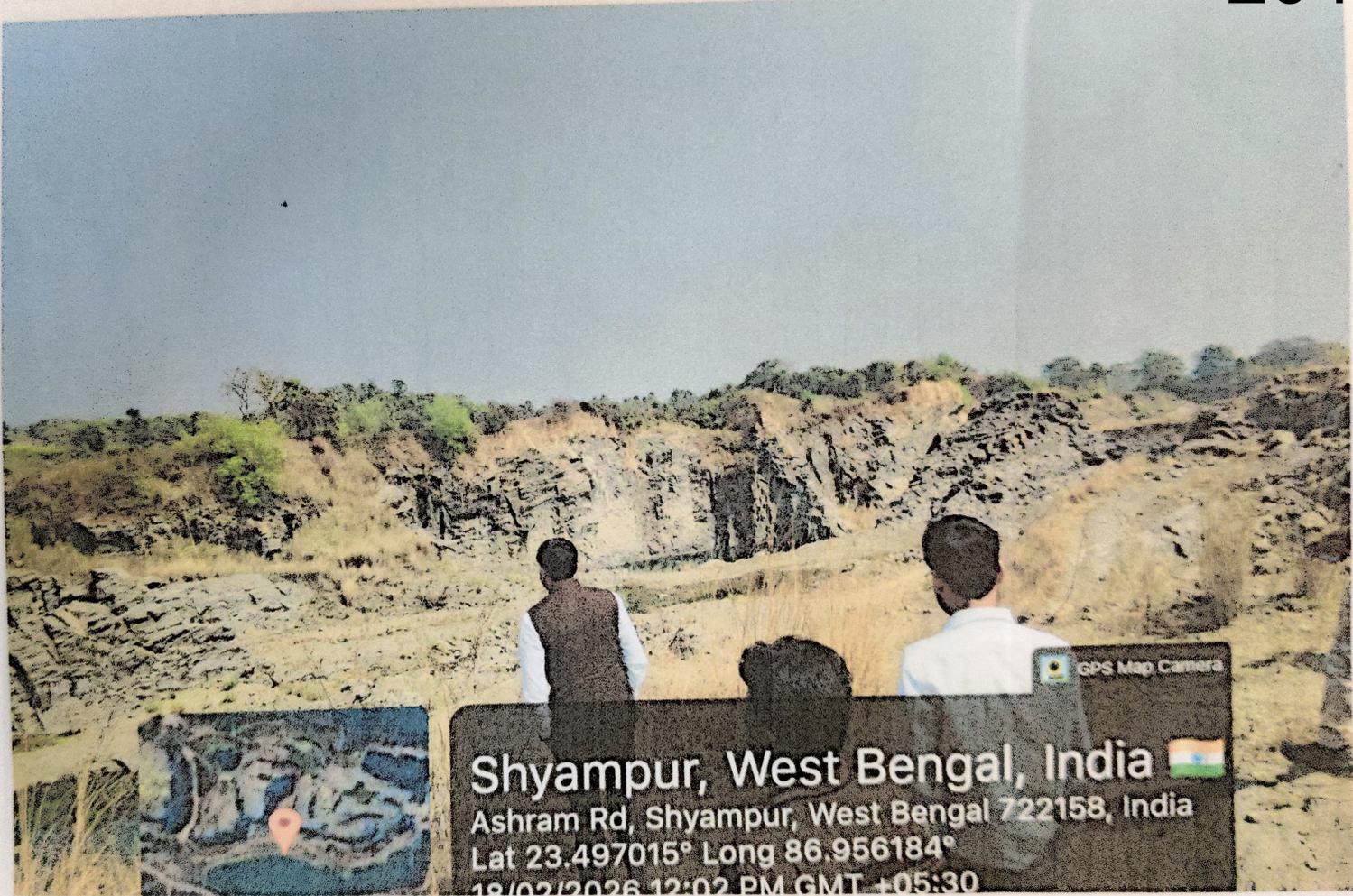
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Answer "A"

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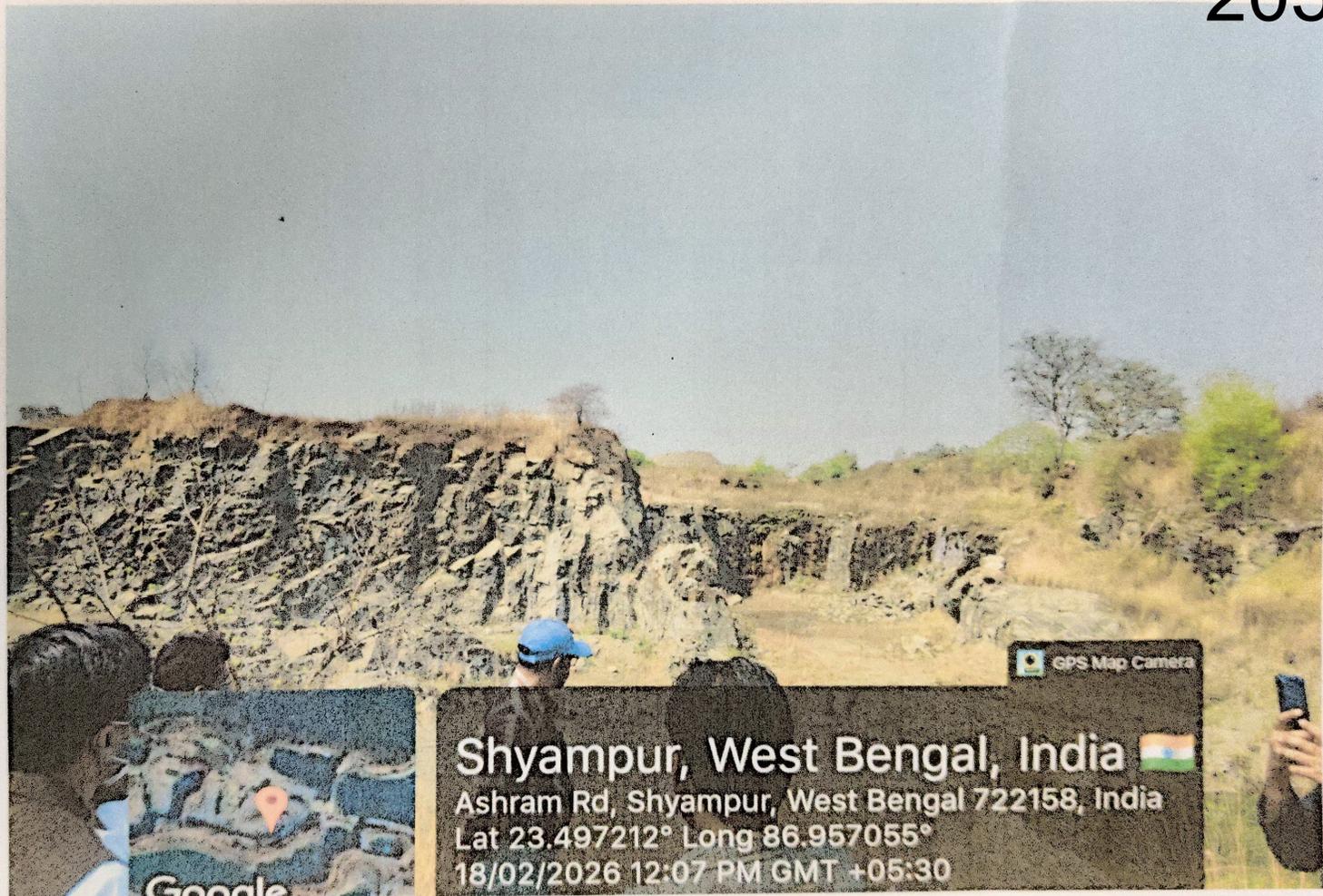


GPS Map Camera

**Shyampur, West Bengal, India**   
Ashram Rd, Shyampur, West Bengal 722158, India  
Lat 23.497015° Long 86.956184°  
18/02/2026 12:02 PM GMT +05:30

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GPS Map Camera  
Shyampur, West Bengal, India

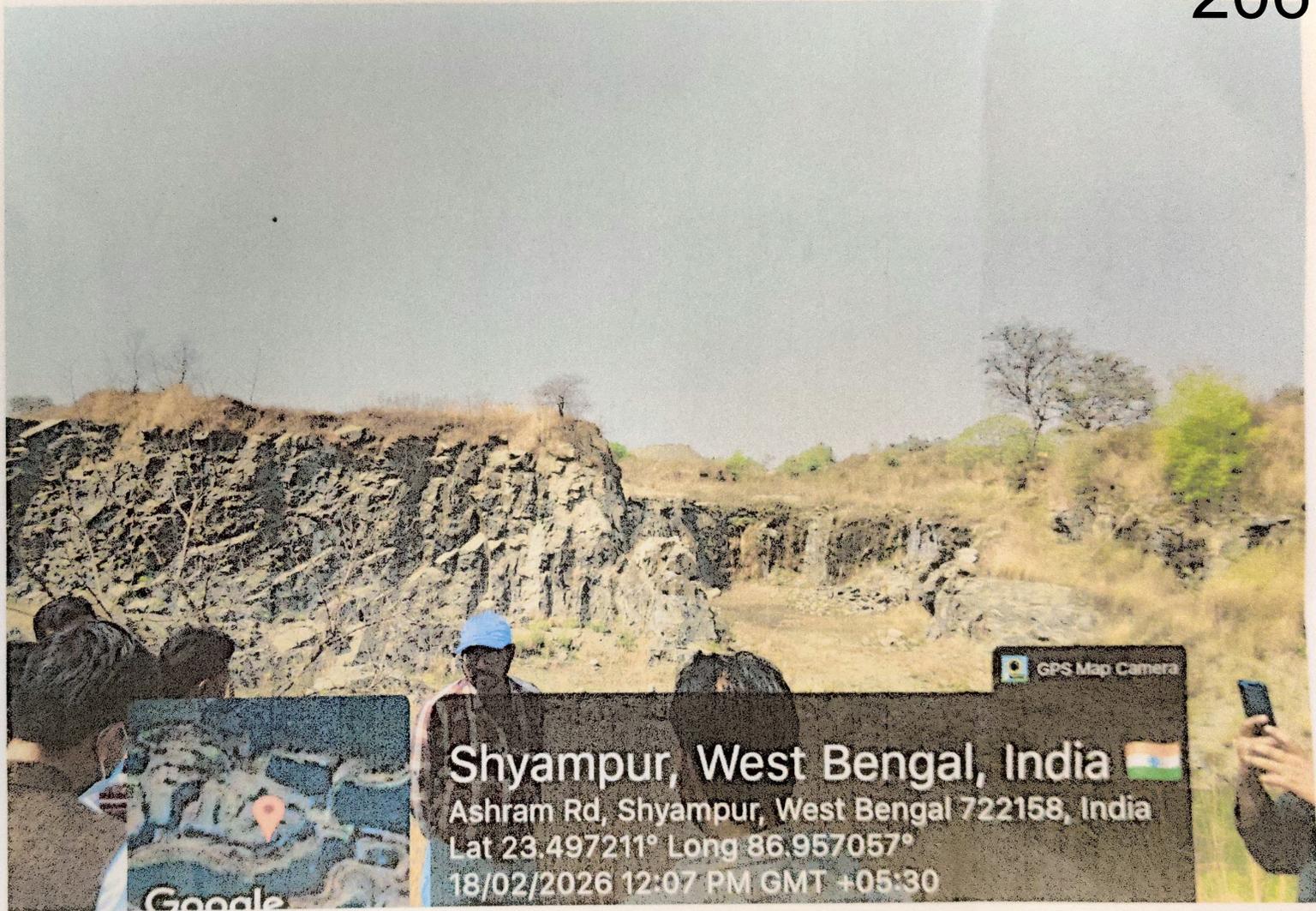
Ashram Rd, Shyampur, West Bengal 722158, India

Lat 23.497212° Long 86.957055°

18/02/2026 12:07 PM GMT +05:30

Google

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Shyampur, West Bengal, India

Ashram Rd, Shyampur, West Bengal 722158, India

Lat 23.497211° Long 86.957057°

18/02/2026 12:07 PM GMT +05:30

Google

GPS Map Camera

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Answer-8 207

Government of West Bengal

Office of the District Land & Land Reforms Officer

Bankura

Memo No. 6838 /Bnk/Estt

Date 01 /12/2025

To  
The Member Secretary  
State Level Environment Impact Assessment Authority  
Department of Environment  
Government of West Bengal  
Pranisampad Bhawan, 5<sup>th</sup> Floor, LB-2, Sector-III  
Salt Lake, Kolkata-700106.

**Sub:** - Complaint received against illegal mining of black stone at plot no. 807, Mouza-Shyampur, JL No-112 under P.S. & Block- Saltora, District-Bankura, West Bengal, Pin-722158.

**Ref:** - Your good Office Memo No. 1998(3)/EN/T-II-1/077/2012(pt-II) Dated 25.09.2025.

Sir,

Apropos the above made reference there under, this is to bring your kind notice that the matter has got enquired by the Superintendent of Police, Bankura and report has been availed vide his Office Memo No. 309/Addl SP(HQ)/PA-II Dated 07.11.2025. Separate enquiry has also been conducted by the SDL&LRO, Bankura(S) (Report received vide Memo No. 1989/SDL&LRO/Sadar/2025 Dated 12.11.2025).

Having gone through all the reports, it transpires that a big crater filled with water is already there at the plot surrounded by several others similarly filled with water. These craters appear to be created long ago. However, no sign of recent stone quarry or blasting at the spot is reported. It is further reported that one licensed quarry site named Deep Black Stone project owned by one Mr. Sarandeep Singh Saini located approx 300-400 meters away from the said plot is presently operational, but explosives for blasting by that project are being purchased from authorized source and movement of van carrying explosives is escorted by police vehicle as per SOP.

Hence allegations of the petitioner regarding illegal stone mining at the said plot are not substantiated and appear to be unsustainable.

All the photocopies of reports as received are annexed herewith for favour of your kind perusal.

**Encl:** - As stated.

Yours faithfully,

 01/12/25

Additional District Magistrate

&

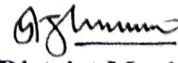
District Land & Land Reforms Officer  
Bankura

Date 01 /12/2025

Memo No. 6838/100 /Bnk/Estt

Copy forwarded for information to the:-

1) Senior Scientific Officer & In-Charge Public Grievance Cell, West Bengal Pollution Control Board, Kolkata-700054 in reference to Memo No. 1444-PG/LD/03/2025 Dated 03.11.2025.

 01/12/25

Additional District Magistrate

&

District Land & Land Reforms Officer  
Bankura

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Government of West Bengal  
Office of the Superintendent of Police  
Bankura

Memo. No. 309/Advt SP(HQ)/PA-11

Dated. 07/11/2025

To  
The District Land & Land Reforms Officers  
&  
The Additional District Magistrate  
District Bankura.

Ref: Your good office Memo No-969/MM/LR/25, dated-04/11/2025

Sub:- Enquiry report in c/w above referred Memo No.

Enclosed please find an enquiry report submitted by OC Saltora PS, Bankura over the petition of Ankur Sharma, 13/3, Dr. PK Banerjee Road Howrah, West Bengal in the matter of alleged illegal mining of black stone, which is self-explanatory.

I am sending herewith the said report for your kind perusal and information.

*[Signature]* 07.11.2025  
Addl. Supdt. of Police (HQ)  
Bankura

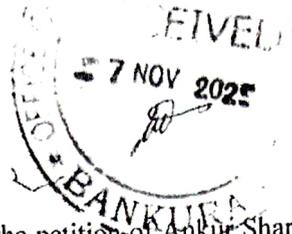
Encl: Original enquiry report  
of OC Saltora PS, Bankura



The Superintendent of Police  
Bankura

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Appendix - c 209



Sub: Enquiry report over the petition of Ankur Sharma of 13/3, Dr. P.K. Banerjee Road, Howrah, West Bengal in the matter of alleged illegal mining of black stone using explosives sourced from terror links at Plot No. 807, Mouza- Shyampur, J.L. No. 112, under P.S. & Block-Saltora, District- Bankura, West Bengal, PIN- 722158.

Sir,

With due respect I beg to report that I have enquired about the contents of the petition submitted by one Ankur Sharma of 13/3, Dr. P.K. Banerjee Road, Howrah, West Bengal in c/w alleged illegal mining of black stone using explosives sourced from terror links at plot No. 807, Mouza- Shyampur, J.L. No. 112, PS- Saltora, Dist- Bankura. In this context, I have visited the stone quarry site at plot No. 807 of mouza- Shyampur under Saltora PS, held a local enquiry, and examined the persons who are allegedly involved in illegal mining at the said plot.

It came out that the owners of the said plot alleged Dhiren Ghosh along with five others have submitted application for getting license cum mining lease for black stone on their land before the ministry of Industry, Commerce & Enterprise Department, Govt. of West Bengal in the year 2023. Their mining plan has been approved by the competent authority in may 2025 and the same has been under process for issuing of environmental clearance certificate from the concerned department. The applicants stated that they would start their mining operation only after obtaining environmental clearance certificate and remaining approvals regarding excavations, use of heave machinery, use of explosives etc from the office of the DGMS, Govt. of India. They denied about their involvement in illegal black stone mining sourcing explosives from terror links as alleged by the petitioner.

During local enquiry it is found that a big crater filled with water is already there at the said plot surrounded by several others similarly filled with water. These craters appear to be created long ago due to excavation of stone from the spot. However, no sign of recent stone quarry or blasting could be found during the spot visit. However, one licensed quarry site named Deep Black Stone Project owned by one Mr. Sarandeep Singh Saini located approx. 300-400 meters away from the said plot is presently operational, but explosives for blasting at that mine is being purchased from authorized source and movement of van carrying explosives is escorted by

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police vehicle as per SOP. Hence the allegations of the petitioner regarding illegal stone mining at the said plot and sourcing explosives from terror links are not substantiated. This refer to Saltora PS GDE No-238 dtd-06.11.2025.

This is submitted for your kind perusal please.

Yours Faithfully,

*SI Biswanath Das*

O/C Saltora PS

Dist-Bankura

**Officer-In-Charge  
Saltora P.S.  
Dist.-Bankura**

- X - *Answer - D*

OFFICE OF THE  
DISTRICT MAGISTRATE & COLLECTOR  
BANKURA

Office: Administrative Building, Machantola, Bankura - 722101  
Phone: 03242-250 304  
Email: [dmbankura18@gmail.com](mailto:dmbankura18@gmail.com), [dm-bank@nic.in](mailto:dm-bank@nic.in)



Memo No. : 170/MM/LR/2026

Dated : 12/02/2026

To  
The Sub-Divisional Land & Land Reforms Officer,  
Bankura (Sadar).

**Subject:** Regarding strict vigil on the illegal mining activities at Plot No. - 807, Mouza - Shyampur, J.L No. - 112 under P.S. - Saltora, District - Bankura.

With reference to the subject stated above, this is to inform you that, an order has been passed by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dated 06/02/2026 in the matter of Ankur Sharma -vs- State of West Bengal & Ors vide OA No. 19/2026/EZ where a direction has been given to the Director, Mining, Dhanbad, Jharkhand; the District Magistrate, Bankura; and the Superintendent of Police, Bankura to ensure that no illegal mining take place in the mining site in question i.e at Plot No. - 807, Mouza - Shyampur, P.S. - Saltora, District - Bankura.

Hence, you are requested to maintain strict vigil over the complaint area to ensure that no illegal mining activities should take place at that area and submit report periodically.

**Encl:** Copy of order dated 06/02/2026.

*[Signature]* 12/02/26  
District Land & Land Reforms Officer &  
Additional District Magistrate  
Bankura

Memo No. : 170/1(5)/MM/LR/2026

Dated : 12/02/2026

Copy forwarded to:

- 1) The Sub Divisional Officer, Bankura (Sadar),
- 2) The Block Development Officer, Saltora,
- 3) The Block Land and Land Reforms Officer, Saltora,
- 4) The Officer-in-Charge, Saltora P.S.,
- 5) CA to the District Magistrate, Bankura for kind appraisal of the authority.

*[Signature]* 12/02/26  
District Land & Land Reforms Officer &  
Additional District Magistrate  
Bankura

**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH,  
KOLKATA**

**ORIGINAL APPLICATION  
NO.19/2026/EZ**

In The Matter of:-

Ankur Sharma

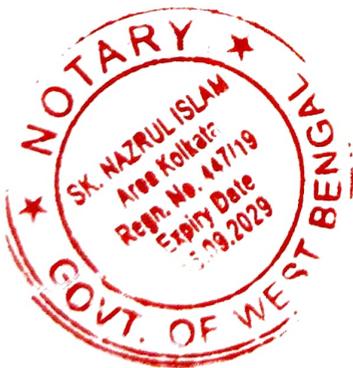
..... Applicant

- Versus-

The State of West Bengal & Ors.

...Respondent(s)

**REPORT OF THE JOINT  
COMMITTEE IN THE FORM OF  
AFFIDAVIT ON BEHALF OF  
RESPONDENT NUMBER 12, THE  
DISTRICT MAGISTRATE &  
COLLECTOR BANKURA  
DISTRICT**



Filed by:

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